

(2)

Central Administrative Tribunal, Principal Bench

Review Application No.195/2003
M.A.No.1440/2003
Original Application No.3283 of 2002

New Delhi, this the 16th day of July, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Mulakh Raj, A.A.O.
Office of the Principal Director
of Audit Economics and Service
Ministry, A.G.C.R. Building,
I.P. Estate, New Delhi-2

.... Applicant

(By Advocate: None)

Versus

1. Union of India through
The Secretary
Ministry of Finance
New Delhi
2. Office of the Principal Director
of Audit Economics and Service
Ministry, A.G.C.R. Building,
I.P. Estate, New Delhi-2
3. The Deputy Director Exams
Office of the Comptrollers Auditor
General of India
Bahadur Shah Zafar Marg,
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

We have perused the record. There is no ground to condone the delay nor there is any ground to review. Dismissed.

Naik
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman